

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA.

Government of India  
Ministry of Finance  
(Department of Revenue and Insurance)

.....

New Delhi, the 28th December, 1972.

N O T I F I C A T I O N  
I N C O M E T A X

No. 248 (F.No. 404/235/72-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises:

Shri V.K. Batra:

who is a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This notification shall come into force with immediate effect.

Sd/-

( A.K. Nasta )

Under Secretary to the Government of India.

The Manager,  
Government of India Press,  
New Delhi.

No. 248 (F.No. 404/235/72-ITCC):

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